

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 802 of 2020**

**IN THE MATTER OF:**

**Hasan Shafiq**

**...Appellant**

**Versus**

**CT- Technologies ApS & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Mohit Mudgal and Mr. Mehul Gupta, Advocates.**

**For Respondents: Mr. Karan Gupta, Ms. Wamika Trehan, Ms. Vansha S. Suneja, Advocates for R-1.**

**Mr. Jagdish Kumar, RP for R-2.**

**Ms. Mrinali Prasad, Advocate for Bank of India.**

**ORDER**

**07.12.2020:** Mr. Karan Gupta, Advocate appears on behalf of Respondent No. 1. Mr. Jagdish Kumar, Resolution Professional appears in person for Respondent No. 2. Mr. Karan Gupta, Advocate representing Respondent No. 1 seeks extension of time in filing reply affidavit on the ground that he had to receive instructions from his client who is abroad. In the given circumstances, we grant extension of time by one week to file reply affidavit. Respondent No. 2 claims to file reply affidavit. However, same is not on record. He is directed to file hard copy of the reply affidavit within one week. Rejoinder to the reply affidavits of Respondents may be filed by the Appellant within two weeks. Short written submissions, not exceeding three pages, may also be filed by learned counsels for the parties together with relevant case law alongwith their pleadings.

*Cont'd...../*

Prayer made by Ms. Mrinali Prasad, Advocate appearing on behalf of Bank of India to intervene on the ground of its being a Member of Committee of Creditors holding 89% stakes in Committee of Creditors is declined as the appeal is limited to the legality and correctness of the impugned order of admission of application under Section 7 of the I&B Code.

List the matter 'for admission (after notice)' before Court No. II on **21<sup>st</sup> January, 2021.**

Interim direction to continue till next date of hearing.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*am/gc*